

BEFORE THE NATIONAL GREEN TRIBUNAL, KOLKATA

M. A. No. 29 of 2025 (EZ)  
 (Earlier O. A. No. 172/2024/EZ)

*Suo Moto*: News item titled "Chaibasa illegal Mining of Stones is going on in Saranda Forest" appearing in Lagatar dated 31.05.2024

.....Applicant(s)

Versus

Jharkhand State Pollution Control Board & Ors. ... Respondent(s)

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Filed by: -

(Surendra Kumar)  
 Advocate  
 JSPCB, Ranchi

Authorised Under Notaries Act 1952-  
& Notaries Rules 1956 Govt. of India  
Ranchi, Jharkhand

22 APR 2026

Ref No. 2210 Date



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**BEFORE THE NATIONAL GREEN TRIBUNAL, KOLKATA**

M. A. No. 29 of 2025 (EZ)  
(Earlier O. A. No. 172/2024/EZ)

Suo Moto: News item titled "Chaibasa illegal Mining of Stones is going on in Saranda Forest" appearing in Lagatar dated 31.05.2024

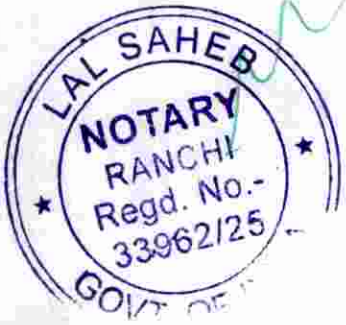
.....Applicant(s)

Versus

Central Pollution Control Board ... Respondent(s)

Counter Affidavit on behalf of Jharkhand State Pollution Control Board in compliance of the order dated 23.02.2026.

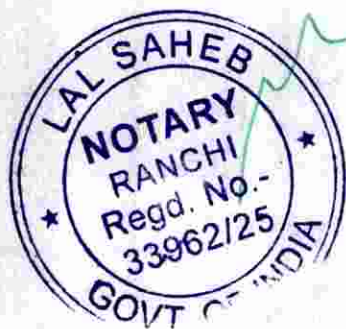
I, Kumar Manibhushan, son of Lavlesh Kumar Shahi presently posted as the Environmental Engineer, Jharkhand State Pollution Control Board, Ranchi and am



duly authorized to swear this affidavit and do here by solemnly state and affirm as follows: -

1. That, at present, I am working and posted as the Environmental Engineer, Jharkhand State Pollution Control Board, Ranchi and as such, I am well acquainted with all the facts and circumstances of this case.
2. That, I have gone through the order dated 23/02/2026 passed by the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata and have understood the contents therein.
3. That, I have been authorized to swear this affidavit by the Competent Authority. Further, it is stated that I have gone through the relevant files and records in the present case.
4. That, it is humbly stated and submitted that the Hon'ble Tribunal vide Order dated 23/02/2026 was pleased to direct the Jharkhand State Pollution Control Board (Respondent No. 2) to file responses within four weeks.

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5. That, it is humbly stated & submitted that accordingly vide letter no. 1239 dated 16/04/2026 of the Board, the Divisional Forest Officer (DFO), Saranda Forest Division, Chaibasa, Jharkhand has been requested to provide the volume/quantity of illegally extracted/ collected/ transported stones/boulders. A request letter was also sent in this regard earlier to the DFO, Saranda Forest Division vide letter no. 941 and 664 dated 02/04/2026 and 10/03/2026 respectively of the Board. Reply from the DFO is awaited.

Photocopy of letter no.1239 dated 16/04/2026 is annexed and marked as **Annexure-A(series)**.

6. That, it is humbly stated and submitted that in view of the above, it is prayed that Hon'ble court may be pleased to allow the answering respondent to file supplementary affidavit in the matter in accordance with the report awaited from the DFO, Saranda Forest Division.



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7. That, the instant affidavit is filed bonafide and in the interest of justice.

8. That, the statement made in forgoing paragraphs are true to my knowledge in annexure is true copy of its original.

*Kumar Manikbhusan*

DEPONENT

**VERIFICATION:**

Verified at Ranchi on this the day of -----April, 2026 that the averments & facts stated herein above are true and correct to my knowledge and belief and nothing material has been concealed therefrom.

*Kumar Manikbhusan*  
DEPONENT

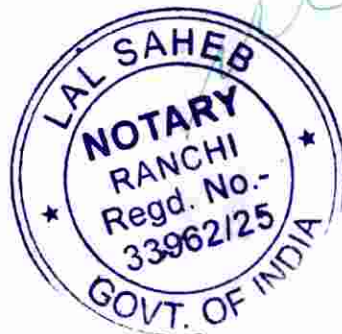
*Idy*  
*[Signature]*  
22/04/26

Enr No - 636  
(*Mukesh Kumar Upadhyay*)

Signature Attested on  
Identification of Lawyer

22 APR 2026

*[Signature]*  
22/04/26  
NOTARY PUBLIC RANCHI





**JHARKHAND STATE POLLUTION CONTROL BOARD**

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004  
Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

**Reminder-2**

**Hon'ble NGT Matter**

**Time Bound (Urgent)**

Ranchi, Dated... 16/04/2026

Ref. No: 1239

From,

Kumar Manibhushan,  
Environmental Engineer.

To,

The Divisional Forest Officer (DFO),  
Saranda Forest Division,  
Chaibasa, Jharkhand

**Sub: Compliance of the Order dated 23.02.2026 passed by the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata in M.A No. 29/2025/EZ.**

**Ref: Board's letter no.664 dated 10.03.2026 and letter no.941 dated 02.04.2026**

Sir,

With reference to the letter cited above, wherein requisite information regarding quantification of illegally extracted/collected stones/boulders from forest area was sought for computation of Environmental Compensation (EC) in compliance with the orders of the Hon'ble National Green Tribunal, it is observed that the same has not been received till date

In view of the above, it is once again requested to furnish the requisite information on or before 20/04/26, to enable timely submission of response before the Hon'ble Tribunal as the case is listed on 23.04.2026.

Encl:- As above.

Yours sincerely,

(Kumar Manibhushan)  
Environmental Engineer



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# JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004

Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

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ANNEXURE-A2

Ref. No: 941

Ranchi, Dated.. 02/04/2026

From,

Kumar Manibhushan,  
Environmental Engineer.

**Hon'ble NGT Matter**

**Time Bound(Urgent)**

To,

The Divisional Forest Officer (DFO)  
Saranda Forest Division  
Chaibasa, Jharkhand

**Sub: Compliance of the Order dated 23.02.2026 passed by the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata in M.A No. 29/2025/EZ.**

**Ref: Board's letter no.664 dated 10.03.2024**


Sir,

With reference to the letter cited above, wherein requisite information regarding quantification of illegally extracted/collected stones/boulders from forest area was sought for computation of Environmental Compensation (EC) in compliance with the orders of the Hon'ble National Green Tribunal, it is observed that the same has not been received till date.

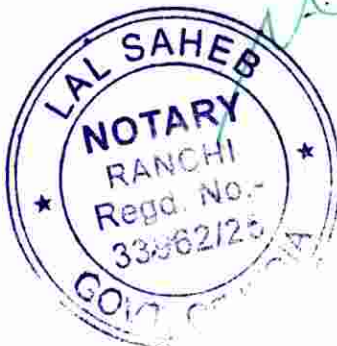
In view of the above, it is once again requested to furnish the requisite information within 10 days of receipt of this letter, to enable timely submission of response before the Hon'ble Tribunal as the case is listed on 23.04.2026.

Encl:- As above.

Yours sincerely,

  
(Kumar Manibhushan)  
Environmental Engineer

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17 ANNEXURE - A<sub>3</sub>

## JHARKHAND STATE POLLUTION CONTROL BOARD

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004  
Telephone: 0651-2400850 (Fax)/ 2400851/2400852/2401847/2400979/2400139

Ref. No: 664

Ranchi, Dated... 10/03/2026

From,

Kumar Manibhushan,  
Environmental Engineer.

To,

The Divisional Forest Officer (DFO)  
Saranda Forest Division  
Chaibasa, Jharkhand

**Sub: Compliance of the Order dated 23.02.2026 passed by the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata in M.A No. 29/2025/EZ.**

**Ref: 1. Order dated 22.01.2025 in Original Application No. 172/2024/EZ passed by Hon'ble NGT, EZ Bench, Kolkata.**

**2. Order dated 23.02.2026 in M.A. No. 29/2025/EZ in O.A. No. 172/2024/EZ.**

Sir,

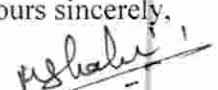
In connection with the subject matter mentioned aforesaid and orders referred above, I am directed to inform that the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata vide its order dated 22/01/2025 in O.A. No. 172/2024/EZ had directed Jharkhand State Pollution Control Board (JSPCB), with the assistance of the Divisional Forest Officer, Saranda Forest Division, to determine and recover Environmental Compensation (EC) from the concerned contractor for environmental damage caused due to illegal mining activities, and to utilize the said amount for restoration of the affected site.

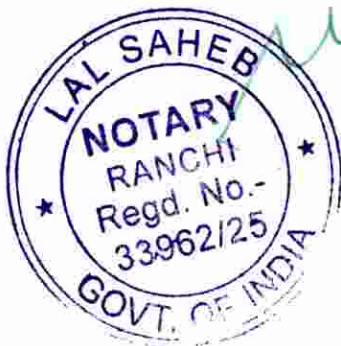
Further, vide order dated 23.02.2026 in M.A. No. 29/2025/EZ, the Hon'ble Tribunal has taken note of non-submission of responses by Respondent No. 2 and 5 and directed that the responses be filed within four weeks, with the matter listed for further hearing on 23.04.2026(copy enclosed).

In this regard, quantification of illegally extracted/collected stones/boulders from the forest area is required for computation of Environmental Compensation in compliance with the directions of the Hon'ble NGT. It is, therefore, requested to provide the requisite information within 07 days of receipt of this letter for timely compliance of the Hon'ble Tribunal's directions.

Encl:- As above.

Yours sincerely,

  
(Kumar Manibhushan)  
Environmental Engineer



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